

HIGH COURT OF DELHI AT NEW DELHI

No. 111/Rules/DHC

Dated: 22.04.2024

PRACTICE DIRECTION

Hon'ble the Acting Chief Justice, on the recommendations of 'Hon'ble Rules Committee under section 123 of the CPC which also looks into Delhi High Court (Original Side) Rules, 2018 and Ancillary Matters' has been pleased to issue following Practice Direction for information and compliance by all concerned:-

“Parties to the Civil/ Commercial Suit/ Arbitration matters, while filing pleadings (i.e., plaint, written statement, replication, application, counter claim, etc.), shall support their pleadings by affidavit duly sworn on the date when the pleadings are verified or on a future date therefrom, failing which, such pleadings shall be returned under objection.”

This Practice Direction shall come into force with immediate effect.

By Order

**Sd/-
(KANWAL JEET ARORA)
REGISTRAR GENERAL**